Title: Need to make all India Judicial Service as a feeder cadre for appointment of Judges in High Courts and Supreme Court.

DR. BHAGIRATH PRASAD (BHIND): Respected Madam Speaker, in a Parliamentary democracy the Executive, Legislature and Judiciary function in a coordinated manner to ensure purposeful service to the people. Independence of judiciary is an essential feature of our Indian polity. Hence quality education, training and professional efficiency of a high order is required among judicial officers.

After Independence, a need was felt for the All India Services for maintaining unity, integrity and stability of the nation. Accordingly, a provision was made in Article 312 of the Constitution for creation of one or more All India Services common to the Union and the States. The Indian Administrative Service and the Indian Police Service are deemed to be constituted by the Parliament. After promulgation of the Constitution, a new All India Service namely the Indian Forest Service was created in 1966.

Similarly, Article 312 of the Constitution provides for the creation of an All India Judicial Service common to the Union and the States. I request the Parliament and the Government of India to create All India Judicial Service. The All India Judicial Service will become the feeder cadre for appointment of Judges of the Supreme Court and the High Court. The new system will ensure an experienced and impartial judiciary and will curb the controversial process of appointment of judges.

HON. SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpender Singh Chandel are permitted to associate with the issue raised by Dr. Bhagirath Prasad.

Shri Birendra Kumar Chaudhary - not present.

Shri N. K. Premachandran.